

**SCHEDULE II
FORM B**

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ECO AUTO COMPONENTS LIMITED

SL. NO.	PARTICULARS	DETAILS
1	Name of corporate debtor	Eco Auto Components Limited
2	Date of incorporation of corporate debtor	25 th August, 1971
3	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Delhi & Haryana Ministry of Corporate Affairs
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U34300HR1971PLC005761
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No-388 Sector-24, Faridabad, Haryana-121004
6	Date of closure of Insolvency Resolution Process	01 st February, 2024 [Till the time order of Liquidation passed by the Hon'ble NCLT]
7	Liquidation commencement date of corporate debtor	01 st February, 2024 [However, Resolution Professional has intimated regarding NCLT Order vide email dated 8 th February, 2024]
8	Name and registration number of the insolvency professional acting as liquidator	Name: Sudhanshu Gupta Registration Number: IBBI/IPA-002/IP-N00216/2017-18/10668
9	Address and e-mail of the liquidator, as registered with the Board	Address: 311, Agarwal Chamber-2, Plot No. 30,31 Veer Savarkar Block, opp. Metro Pillar No-58, Shakarpur, East, New Delhi, Delhi-110092 Email Id: sg_1973@rediffmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address for Correspondence: 311, Agarwal Chamber –II, Plot No. 30-31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, Delhi-110092 (India) Email Id for Correspondence: liquidation.ecoauto@gmail.com
11	Last date for submission of claims	09 th March, 2024

Notice is hereby given that the National Company Law Tribunal Chandigarh Bench has ordered the commencement of liquidation of the Eco Auto Components Limited on 01st Day of February, 2024.

The stakeholders of Eco Auto Components Limited are hereby called upon to submit their claims with proof on or before 09th March, 2024, to the liquidator at the address mentioned against item No.10.

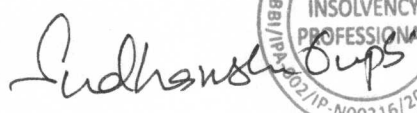
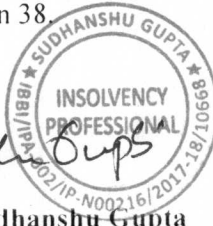
Sudhanshu Gupta



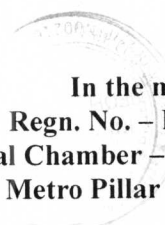
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sudhanshu Gupta
Liquidator


In the matter of Eco Auto Components Limited
Regn. No. – IBBI/PA-002/IP-N00216/2017-18/10668
311, Agarwal Chamber –II, Plot No. 30-31, Veer Savarkar Block,
Opp. Metro Pillar No. 58, Shakarpur, Delhi-110092 (India)
E-Mail: sg_1973@rediffmail.com

Date: 09.02.2024
Place: Delhi

